GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1263
ANSWERED ON:02.08.2010
TAX SOPS FOR INDUSTRIAL PARKS
Ponnam Shri Prabhakar;Shetkar Shri Suresh Kumar;Singh Baba Shri K.C.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has announced tax sops for Industrial Park scheme;
- (b) if so, the details thereof; (
- (c) whether the Uttarakhand Government has submitted any proposal to extend the period for industrial package; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): Section 80-IA[4 (iii)] of the Income Tax Act, 1961 provides for a tax holiday for 10 out of 15 years in respect of profits of any undertaking which develops, develops and operates or maintains and operates an industrial park or special economic zone. The tax benefit is available to such industrial parks subject to the condition that it is notified by the Central Government in accordance with the Scheme framed and notified in this behalf for the period beginning on 1.4.1997 and ending 31.3.2006. The terminal date for availability of this tax incentive was extended upto 31.3.2011 by Finance (No.2) Act, 2009. As a consequence, the Industrial Park Scheme, 2008 has been notified by the Ministry of Finance in exercise of the powers conferred by the aforesaid section vide Notification No.S.0 51(E), dated 8.1.2008.
- (c) & (d): Government of Uttarakhand has requested for extension of the industrial package for the state upto 2020. The incentives under Industrial Package for Uttarakhand are admissible till 6th January, 2013. Only, the excise duty exemption benefits for the industrial units set up after 31.03.2010 have lapsed.